

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**MA No.60/1877/2018 IN  
OA No.60/1227/2018**

**Chandigarh, this the 4<sup>th</sup> day of December, 2018**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Shri Ish Kumar S/o Shri Ram Prakash Arora, aged 56 years, presently working as Divisional Electrical Engineer, Co-ordination Northern Railway, Railway Station, Chandigarh, Pin-160102 (Group-A).

**... APPLICANT**

**(Present: Mr. D.R. Sharma, Advocate)**

**VERSUS**

1. Union of India through the Chairman-cum-Secretary, Ministry of Railway, Rail Bhawan, New Delhi-110001.
2. The General Manager, (Vigilance) Northern Railway, Baroda House, New Delhi-110001.

**... RESPONDENTS**

**(Present: Mr. Sanjiv Dahiya, Advocate proxy for Mr. Lakhinder Bir Singh, Advocate)**

**ORDER (Oral)**

...

**SANJEEV KAUSHIK, MEMBER (J) :-**

1. The present MA No.60/1877/2018 has been filed by the applicant under Rule 8 (3) of the Central Administrative Tribunal (Procedure) Rule, 1987 for preponing of date of hearing for today, with a further prayer to the disposal of the Original Application (OA) under changed circumstances.
2. Learned counsel for the applicant argued that, in the OA, the applicant had sought issuance of a direction to the respondents to

conclude and finalize the disciplinary proceedings pending against the applicant without any further delay. He informed this court that pending the OA the respondents have supplied copy of inquiry report, therefore, he submitted that this petition be disposed of as applicant is due for next promotion, which is likely to be affected due to pending of OA, and as such the OA be disposed of as infructuous, but with a direction to conclude it expeditiously.

3. Issue notice to counsel for the opposite side.
4. Mr. Sanjiv Dahiya, Advocate proxy for Mr. Lakhinder Bir Singh, Advocate appears and accepts notice on behalf of the respondents. He did not object to the prayer of the applicant to the disposal of OA as infructuous.
5. MA is allowed. The date of hearing of OA is preponed for today.
6. In view of the sequence of events as above, and submissions made at the bar, the OA is disposed of, with a direction to the respondents to conclude and finalize the disciplinary proceedings expeditiously, but in any case not later than two months, by passing necessary order. No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Date: 04.12.2018.**

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